manent posts are created to the extent of 50 per cent of posts which have been in existence for more than three years and which are likely to continue on a long term basis. The number of permanent posts are reviewed from time to time. The workcharged staff are being confirmed against the p rmanent posts according to their segiority and suitability.

## LOANS ADVANCED BY SCHEDULED BANKS

121. SHRI R. P. KHAITAN: Will the Minister of FINANCE be pleased to state:

- (a) (i) what was the aggregate amount of loans, cash credits and overdrafts given by Indian Scheduled Banks outstanding as on 25th March, 1966; (ii) how much was the expansion compared to the last Friday of the financial year 1960-61; (iii) how much of this expansion represented loans. cash credits and overdrafts to public sector enterprises;
- (b) (i) by what percentage did bank credit to industrial undertakings under private enterprise increase between the last Friday of 1960-61 and of 1965-66; (ii) by what percentage did industrial production by undertakings under private enterprise increase in this period; and
- (c) (i) by what percentage did bank credit to industrial undertakings in the public sector increase in the above period; (ii) by what percentage did industrial production by public sector undertakings increase in the above period?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) to (c) The information which is required is being collected and a statement containing the necessary particulars to the extent available will be laid on the Table of the House.

## CHANGE OF GOVERNMENT QUARTERS

- U S. PATIL: 122. SHRI Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 167 in the Rajya Sabha on the 23rd February, 1966 and state;
- (a) the total number of cases received by the Directorate of Estates up to the end

On the work-charged establishment, per- unable to accept the change of quarters in time, due to circumstances beyond their control; and

> (b) the number of cases in which change was granted later on?

> THE MINISTER OF WORKS, HOUS-ING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) Five.

(b) Five.

EVICTION NOTICES ON MILITARY PERSONNEL

- 123. SHRI U. S. PATIL: Will the Minister of WORKS. HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 695 in the Rajya Sabha on the 8th December, 1965 and state:
- (a) whether it is a fact that Eviction Notices have since been served on the dependents of some allottee Government servants who had gone for military service after having been selected for the Emergency Commission or otherwise, following declaration of Emergency in 1962, whose dependents have been till now in the possession of the general pool accommodation allotted to such employees;
- (b) if so, in how many cases, and how many have been actually evicted or have vacated the quarters in compliance with such orders; and
- (c) whether Government's decision to allow the dependents of such employees to continue to occupy the Government accommodation, as announced in the House, has since been revised, if so, the reasons there-

THE MINISTER OF WORKS, HOUS-AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a) to (c) According to the existing policy a Government servant, who joins the Defence Forces can be allowed to retain General Pool accommodation during the period of training, if any, and thereafter for a further period of two months if he is posted to a 'non-concessional area'. If he is posted to a 'concessional area' his family is of December, 1965 in which officers were permitted to retain the civil accommodation

or to occupy suitable alternative accommodation until he is re-posted to a family station or until he avails of the concession that may be given by the Ministry of Defence to move his family to a selected place of residence at another station, subject to the normal rules applicable to regular service officers/personnel. In December, 1965 it was decided that the civil Government servants who are members of the Territorial Army or the Auxiliary Air Force and who were called up for military duty on the embodiment of their units, might also retain the general pool accommodation already allotted to them, for the entire period of their Military duty irrespective of whether they were posted to a 'concessional area' or 'non-concessional area'. This policy is still being followed.

Since December, 1965 only in one case a show cause notice was issued to an Emergency Commission officer as his allotment had been cancelled on the expiry of the period during which the accommodation could be retained by him after his posting to a non-concessional area. The case will be decided after completion of the relevant proceedings. During the aforesaid period no such officer has been evicted.

FOREIGN EXCHANGE FOR RESERVATION OF SPACE IN AMERICAN NEWSPAPER

- 124. SHRI LOKANATH MISRA: Will the Minister of FINANCE be pleased to state :
- (a) whether any application was made for sanction of foreign exchange to reserve space in any American newspaper for publicity during or before the Prime Minister's visit to America; and
- (b) if so, who was the applicant and what was the amount sanctioned?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) No application was made during or immediately before the Prime Minister's visit to America. However on an application received November 1965, Government agreed to release foreign exchange for a special supplement on India being brought out by the New York Times of U.S.A. The Supplement was published on the 20th March the last two years to realise the amount 1966.

- (b) The Birla Group of Industries was the applicant and the amount of foreign exchange released was \$ 69,500.
- 125. [Transferred to the 13th May, 1966] ELECTRIFICATION OF RING ROAD, NEW Delhi
- 126. SHRI U. S. PATIL: Minister of IRRIGATION AND POWER be pleased to state:
- (a) what steps have so far been taken for the electrification of that portion of the Ring Road which is adjoining Ramakrishna Puram, New Delhi; and
- (b) whether it is a fact that the delay in electrification is due to the trouble over jurisdiction between the Delhi Municipal Corporation and the New Delhi Municipal Committee?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN (a) Estimates for the ALI AHMED): street lighting from Ashram to Dhaula Kuan on the Ring Road which includes the portion adjoining Ramakrishna Puram have been prepared by the Delhi Electric Supply Undertaking and sent to Central Public Works Department. The scheme will be executed soon after approval of the scheme by the Central Public Works Department and the Ministry of Transport.

(b) No.

L.I.C. DECREE AGAINST SHRI RAM RATTAN

## 127. SHRI M. AJMAL KHAN : SHRI ARJUN ARORA :

Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 506 in the Rajya Sabha on the 11th March, 1964 and state:

- (a) whether the decree against Shri Ram Rattan Gupta in favour of L.I.C. has since been executed;
- (b) if not, the reasons for the delay;
- (c) the steps taken by the L l.C. during with interest?